GOVERNMENT OF INDIA ROAD TRANSPORT AND HIGHWAYS LOK SABHA

UNSTARRED QUESTION NO:3137 ANSWERED ON:16.03.2010 DISPUTES/ARBITRATION CASES IN NH PROJECTS Gaddigoudar Shri P.C.;Panda Shri Baijayant;Pradhan Shri Nityananda

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether several National Highway Projects under implementation are embroiled in court cases/arbitration;

(b) if so, the amount locked up and the number of cases pending in courts/arbitration tribunals in such projects;

(c) the steps taken by the Government/NHAI to resolve such disputes expeditiously;

(d) whether it is proposed to institutionalise a mechanism to deal with such disputes/arbitration cases; and

(e) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH)

(a) & (b): There are 163 number of arbitration cases amounting to Rs. 8507.77 crore relating to National Highway projects. 85 cases of already published Arbitral Award are pending before different Courts amounting to Rs. 593.73 crore.

(c) to (e): A Committee headed by Shri B K Chaturvedi, Member Planning Commission was constituted for strengthening of Dispute Resolution Mechanism, Fiscal & taxation and Finance related issues of the National Highways projects. The final report/recommendation are yet to be released.